

(2021) 03 JH CK 0006
In the Jharkhand High Court
Case No : Bail Application No. 2088 Of 2021

Kalu Lama @ Nepali

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 02-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 392, 402

Citation : (2021) 03 JH CK 0006

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : A.K. Singh, B. Shastri

Final Decision : Allowed

Judgement

Heard the parties through video conferencing. Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The petitioner has moved this Court for grant of bail in connection with Bariatu P.S. Case No.93 of 2020 registered under sections 392/402 of the Indian Penal Code.

The learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in commission of dacoity. It is next submitted that the petitioner has been in custody since 22.04.2020 as has been mentioned in paragraph no. 1 of the bail application. It is then submitted that the co-accused person has already been admitted to bail by this Court vide order dated 04.01.2021 in B.A. No.10214 of 2020. It is lastly

submitted that the petitioner undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be admitted to bail.

The learned Addl. P.P. opposes the prayer for bail. Considering the submissions of the counsels and the fact as discussed above, I am inclined to

enlarge the above named petitioner on bail. Accordingly, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees

Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Ranchi, in connection with Bariatu P.S. Case

No.93 of 2020 with the condition that the petitioner will cooperate with the trial of the case.